## CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A.NO.481/2003

Thursday this the 26th day of June, 2003

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

K.A.Lissy W/o Sabu V.P. aged 38 years, JE(Civil) CE NAVAC, Kochi, residing at Vettulil House, Parapalil Road, Thiruvankulam.

...Applicant

(By Advocate Mr. M.R.Rajendran Nair)

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- Union of India, represented by its Secretary to Government of India, Ministry of Defence, New Delhi.
- 2. The Engineer-in-Chief, Military Engineering Service, Army Headquarters, Delhi Head Quartes, New Delhi.
- 3. The Chief Engineer, Military Engineering Service, Southern Naval Command, Pune-1.
- 4. The Chief Engineer,
  Military Engineering Service,
  Cochin Zone, Naval Base,
  Cochin. .....Respondents

(By Advocate Mr.T.A.Unnikrishnan, ACGSC)

The application having been heard on 26.6.2003, the Tribunal on the same day delivered the following:

## ORDER

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant presently working as JE (Civil), in the office of the CE NAVAC, Kochi has filed this application challenging Annexure A1 by which she was transferred to Sambra, the order dated 27.12.02 (Annexure A3) by which the transfer was modified and she was posted to Ezhimala and Annexure A7 order of movement. It is alleged that while transferring the applicant

the policy decision contained in Annexure A5 which lays down that female employees shall not be transerred to long distance stations/complex unless they give their choice of consent at a long distance/complex was not taken into consideration.

- 2. Counsel for the respondents filed a statement on the basis of instruction given by the official respondents. Learned counsel for the applicant submitted that the application may be disposed of permitting the applicant to file an additional representation and the third respondent be directed to consider and dispose of the same keeping the relief of the applicant from Kochi pending till such an order is served on her. The learned counsel for the respondents has no objection in disposing of the matter with such an order.
- 3. In view of the submission made by the counsel on either sides the original application is disposed of permitting the applicant to make a supplementary representation in addition to Annexure A6 within a week from today and directing the third respondent to consider the representation of the applicant and give her an appropriate reply within a reasonable time. I also direct that till the order of the third respondent on the representation of the applicant is served on her, the applicant shall not be relieved from her present place of posting.

The application is disposed as above. No costs.

A.V. HAŔIDASAN

VICE CHAIRMAN